

(a) whether Government have received a memorandum from Kendriya Vidyalaya Teachers' Union in the beginning of this year;

(b) if so, the main demands raised in the memorandum; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) to (c). No, Sir. However, an open letter from General Secretary, All India Kendriya Vidyalaya Teachers' Association addressed to the Prime Minister has been received in January, 1990. The issues raised in this open letter pertain to admissions under special dispensation, change in recruitment rules for teachers, alteration in the panel of Principals, ignoring the claim of departmental candidates for promotion to the post of Assistant Commissioner (Admn.), with-holding the promotion of Deputy Commissioner (Acad.), delay in filling the post of Commissioner, violation of transfer guidelines for teachers, arbitrary fixation of closing date for annual transfers for the session 1989-90, meeting of the council under Joint Consultative Machinery, implementation of recommendations of Chattopadhyaya Commission and investigation into the affairs of Kendriya Vidyalaya Sangathan. The issues raised will be examined.

[English]

Induction of Ex-AMC Doctors in Central Health Services

2085. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) the scheme for utilising the services of Ex-AMC doctors after being relieved from Army services, while they are still well within the civilian services age limit;

(b) whether such ex-AMC doctors are inducted direct in Central Health Services, on priority basis, without going through a fresh selection test through UPSC; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) There is no special scheme for this purpose. Short Service Commissioned Officers (SSCOs) of Army Medical Corps on completion of ten years' continued commissioned service are granted rehabilitation assistance of Rs. 7,000/-. To assist ex-Army Medical Corps Officers in finding employment biodata of such officers are forwarded on request to hospitals and other employing agencies.

(b) and (c). Ex-Army Medical Corps doctors are allowed age relaxation from 3 to 10 years against prescribed age limit of 30 years for recruitment to the Central Health Services is through UPSC. Recruitment to the Central Health Services is done on a competitive basis through the UPSC in accordance with the Recruitment rules.

Wrong Map of India

2086. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news-items captioned "Map without J&K in Fourth Std. Text Book" appearing in the Hindu of January 27, 1990.

(b) if so, the reaction of Government thereon; and

(c) the steps taken or proposed against the guilty persons and to ensure that wrong maps are not printed and published?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Yes, Sir.

(b) and (c). Government takes a serious view of such happenings. The responsibility for production of textbooks for use in schools in the States is primarily that of the State Governments. The book in question was printed at the Government Textbook Press, Andhra Pradesh.

The book was withdrawn by the State Government; and the omission has since been rectified. The Director, Government Textbook Press Andhra Pradesh has been asked to explain the omission.

All agencies/State level organisations involved in development of textbooks are required to ensure that maps of India are printed only after obtaining the approval of Surveyer General of India. The State Governments are being reminded to scrupulously follow this procedure.

Status of Government Employees to Anganwadi Workers

2087. PROF. K.V. THOMAS:
SHRI GOPI NATH GAJAPATHI:
SHRI RAM SAJIWAN:

Will the PRIME MINISTER be pleased to state:

(a) whether Anganwadi workers have been demanding that they be granted the status of Government employees; and

(b) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Yes, Sir.

(b) Some of the Anganwadi Workers working in Haryana have filed a Writ Petition in the Supreme Court, making Government of India and Haryana Government respondents. Hence, the case is sub-judice.

Rural Fuelwood Plantation Scheme in Orissa

2088. SHRI GOPINATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the centrally sponsored Rural Fuelwood Plantation scheme is being implemented in some States;

(b) whether such a scheme is being implemented in Orissa;

(c) if so, since when and the district-wise details thereof;

(d) how many hectares of land in Ganjam district of Orissa have been brought under this scheme; and

(e) the details of the fuelwood and fodder species being planted in that district?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) and (b). The Rural Fuelwood Plantations Scheme is being implemented in all the States including Orissa.